- Written Answers (b) 72 posts of Producers have been filled since 1973.
- (c) Recruitment to the cadre of programme executive is made through UPSC on an all-India basis. The posts of Producers are staff artist posts and as such are not filled through UPSC.

## Recommendation by National Integra. tion Council to curb Violence

\*719. SHRI NATWARLAL B PAR-MAR: Will the Minister of HOME AF-FAIRS be pleased to state:

- (a) whether the National Integration Council at its recent meeting had made any recommendations to curb the incidence of communal violence m the country:
  - (b) if so, the details thereof; and
- (c) the reaction of Government thereto?

THE MINISTER OF HOME AF-FAIRS (SHRI CHARAN SINGH): (a) to (c). The last meeting of the National Intergration Council was held in 1968 in Srınagar. A Statement containing a summary of its recommendations is laid on the Table of the House. A copy of these recommendations was sent to all State Governments/Union Territory Administrations for appropriate action.

## Statement

Summary of recommendations of the N.J.C. meeting in June, 1968 regarding communal violence

- I. Recommendations in the nature of quidelines:
  - A special Intelligence Unit should be constituted at the State and Central levels. The Unit should be composed of persons specially trained and possessing aptitude and absolute impartiality needed for this type of work.
  - Intelligence agencies should furnish their reports and assessment<sup>8</sup> to the District Magistrates and District Superintendents of Police regularly and without delay.
  - 3. The district Magistrates and District Superintendents of Police

- should be charged with personal responsibility for scrutinizing these reports and taking preventive action promptly to forestall any communal disturbances.
- 4. A close watch should be kept on rumour mongering.
- 5. The State Government if satisfled that action is necessary in the interest of maintenance of communal harmony, may by order prohibit the printing or Publication of any matter for a specified period not exceeding two months.
- 6. The District Magistrate and Superintendent of Police should be made personally responsible for prompt action to prevent or stop communal disturbances.
- 7. Special teams of investigators should be detailed for investigation of offences committed during the communal disturbances
- 8. Failure to take prompt and effective action should be considered as a deriliction of duty and the officers concerned should be dealt with accordingly. Service Rules should be amended, if necessary
- 9. A system of suitable recognition of service rendered in preventing or dealing with communat disturbances should be introduced,
- 10. Offences should be investigated and the offenders prosecuted promptly.
- 11. Prosecution once laumched should not be withdrawn.
- 12. A special inquiry should be made immediately after every communal disturbance.
- 13. Effective measures should be taken to ensure that no discrimination is made in the recruitment to services at all levels.
- 14. Citizens Committees should hold advance consultation with leaders of religious groups to ensure peaceful celebration of festivals. They should endeavour to promote point participation by all communities in the festivals.

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  - 15. The members of the teaching profession should refrain from any activities which is anti-secular or which tends to create communal disharmony.
- II Recommendations in regard to Legislative action,
  - 1 Places of worship should not be used to hold meetings which tend to create communal disharmony or illwill Special measures to prevent and deal with such meetings should be taken.
  - 2 Government should have power to prevent the publication of alarming incorrect of provocative news or of views likely to promote communal illwill or hatered or to disturb communal harmony
  - 3 Special Court, with summary power, to deal with offences connected with communal incidents should be constituted
  - 4 Section 153A of the Indian Penal Code should be amended to provide for pun shment
  - 5 The offences should be cognizable and conviction for this offence should constitute disqualification under the Representation of People's Act
  - 6 Rumour mongering and publication of alarming news and views should be made an offence under Section 153A
- III Recommendation in regard to
  Administration action
  - 1 Special intelligence unit should be constituted at the State and Central level
  - 2 On conviction of an offence under Section 153A of the Indian Penal Code issue of Government advertisement to the newspaper concerned should be suspended.
  - 3 Citizens Committee may be constituted as consultative bodies at the State, District and Thana levels

- to promote and maintain communal harmony
- 4 The need to modify service regulations prescribed for teachers in Government aided schools and colleges as well as University and College teachers to facilitate the removal from service of teachers who may be guilty of any activity which is anti-secular or which tends to create communal disharmony should be examined
- 5 A sub-committee of the National Integration Council be constituted at the national level to review from time to time the communal situation, etc

## प्रयोली स्कूटर के निर्माण के लिए लाइसेंस

- 6531. श्री एस० के० शारका : क्या उद्योग मंत्री यह बतात की प्रभा करेगे कि
- (क) क्या प्रजा सहकारी उद्योग भग्त-पुर लिमिटेड भग्तपुर की सपोलो स्कटर वे निर्माण वे लिए कोई लाइसेंस दिया गया था,
- (ख) क्या उक्षन उद्योगन 1972 में श्रोयर पूजी के रूप में एक करोड़ रुपए ग्रीर नाम दर्ज करने के एल्का क्या में दो लाख रुपए एक ज किए —
- (ग) क्या मन्कार ने सन्कारी क्षेत्र वे ग्राम के रूप में फर्म वे पास एक करोड रुपए की नाणि जमा की थी,
- (घ) क्या इस उद्योग ने कोई प्रगति की है,
- (ङ) क्या सरकार इस फर्म ने वैयरमैन भीर डायरेक्टरो ने विरुद्ध कार्यवाही करके सरकारी धन की रक्षा करेगी भीर उनके विरुद्ध धोखा धडी का मामला बनाएगी, ग्रीर
- (च) यदि यह फर्म इम बीच बन्द हो गई है तो क्या सरकार मेयरधारियो ग्रीर